

SHRI SAMAR MUKHRJEE (Howrah) : This should be referred to the Privileges Committee.

SHRI S.M. BANERJEE (Kanpur) : It should go to the Privileges Committee.

MR SPEAKER : As we have decided in the General Purposes Committee and the rule we have been following in the past, this will go to the Government for their explanation and then it will come to me and I will give my ruling on it.

There is another one by Shri B.S. Bhaura. Kindly be brief.

SHRI B.S. BHAURA (Bhatinda) : Sir, I hereby give notice for privilege motion under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha on the following matter :—

That on 27th August, 1971, the Police at Muksar, District Ferozpur, fired on the students of the local Government College while they were demonstrating against the highhandedness of Police administration in beating the students earlier.

That I was present on that date and was there to enquire into the said excess of the police. In my presence, the police injured three students without any provocation from them. On humanitarian grounds and as my moral duty, I tried to take the above students to the hospital in my car. At this stage, the Police Inspector, Shri Jasmer Singh, in the presence of the D.S.P. misbehaved with me and forcibly dragged the students from my car and broke the door handle fully knowing that I am an M.P. and further threatened me that he would not care for anybody. Hence I feel that the police has breached the privilege enjoyed by Members of Parliament.

I may, however, add that I have also written to you in this respect in my earlier letter on this subject which may also be taken into consideration.

MR. SPEAKER : This will also go the same way.

MR. SPEAKER : This will first go to the Government and when I get the report, I will give my ruling,

SHRI DINEN BHATTACHARYYA (Serampore) : I have got one submission, Sir, West Bengal and Punjab are under President's rule and if the Police and administration there behave in this way with the M.Ps. where will we stand ? I want your guidance, Sir.

SHRI PILOO MODY (Godhra) : They want your protection, Sir.

Mr. SPEAKER : They need nobody's protection. They can stand on their own feet.

Papers to be laid.

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय मैं एक निवेदन करना चाहता हूँ...

श्री कूल चन्द वर्मा (उज्जैन) :*

अध्यक्ष महोदय : मैं एलाऊ नहीं करता हूँ। यह रेकॉर्ड पर नहीं जायगा।

SHRI PRIYA RANJAN DASS MUNSI (Calcutta South) : Yesterday, Jana Sangh M.Ps. went with their RSS volunteers to our office at Jantar Mantar. What business have they got there ? They went whith goondas to beat us.

12.32 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS OF C.S.I.R.

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table a copy of the Annual Report (Hindi and English Versions) of the Council of Scientific and Industrial Research for the year 1970, alongwith the Audited Accounts for the year 1969-70. [Placed in Library, See No. LT-991/71]

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT, ETC.

THE MINISTER OF COMMUNICATIONS (SHRI H.N. BAHUGUNA) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 the Indian Telegraph Act, 1885:-

- (i) The Indian Telegraph (Third Amendment) Rules 1971, published in Notification No. G S R, 971 in Gazette of India dated the 26th June, 1971.
- (ii) The Indian Telegraph (Eighth Amendment) Rules, 1971, published in Notification No. G.S.R. 1014 in Gazette of India dated the 10th July 1971.
- (iii) The Indian Telegraph (Ninth Amendment) Rules, 1971, published in Notification No.G.S.R. 1049 in Gazette of India dated the 16th July, 1971.
- (iv) The Indian Telegraph (Sixth Amendment) Rules, 1971, published in Notification No.G S.R. 1131 in Gazette of India dated the 31st July 1971.
- (v) The Indian Telegraph (Twelfth Amendment) Rules 1971, published in Notification No. G.S.R. 1210 in Gazette of India dated the 21st August, 1971. [*Placed in Library. See No. LT-992/71*]
- (2) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1969-70 (Hindi and English versions) in pursuance of paragraph 2 of Schedule 4 of Loan Agreement (Third Telecommunication Project) made between Government of India and the International Bank for Reconstruction and Development. [*Placed in Library See No. LT-993/71*]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT AND BORDER SECURITY FORCE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : On be half of Shri Ram Niwas Mirdha I beg to lay on the Table —

- (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—

(i) The Indian Forest Service (Initial Recruitment) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 1052 in Gazette of India dated the 22nd July, 1971.

(ii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No.G.S.R. 1112 in Gazette of India dated the 31st July, 1971.

(iii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1971, published in Notification No G.S. R. 1113 in Gazette of India dated the 31st July 1971.

(iv) The Indian Administrative Service (Pay) (Thirteenth Amendment) Rules, 1971, published in Notification No.G.S.R. 1114 in Gazette of India dated the 31st July 1971.

(v) G.S.R. 1115 published in Gazette of India dated the 31st July, 1971 containing corrigendum to Notification No.1/24/71-AIS(II), dated the 29th May, 1971.